

HOUSE BUILDING SCHEMES IN DELHI

*210. **Shri Radha Raman:** (a) Will the Minister of Works, Housing and Supply be pleased to state how much money Government propose to spend on house building during the next financial year in the State of Delhi?

(b) What is the scheme to spend this money?

(c) Do Government contemplate subsidizing house-building in the State?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) and (b). A sum of about Rs. 4.4 crores is proposed to be provided next year for the construction of residential accommodation for Central Government employees, displaced persons and members of Parliament. This is apart from the amount that may be allocated to the Delhi State Government and to the employers and co-operatives in the State during the next financial year under the Subsidized Industrial Housing Scheme and towards Slum-clearance measures.

(c) Yes; under the Subsidized Housing Scheme for Industrial workers. The Delhi State Government have already indicated their intention to take advantage of the Scheme during the next financial year.

Shri Radha Raman: May I know, Sir, whether the Government have in view any particular site for this purpose?

Sardar Swaran Singh: Yes, Sir, sites almost all over Delhi.

Shri Nambiar: May I know, Sir, how many houses the Members of Parliament are likely to get during the budget session?

Sardar Swaran Singh: A block has already been handed over, Sir, and it is hoped that some more will come up. Seventy-two MPs' flats are proposed to be constructed during the year 52-53.

Shri K. K. Basu: May I know, Sir, the proportionate sum to be spent on the different categories and also the per capita allotment under different categories?

Sardar Swaran Singh: Sir, it is a lengthy figure work. If my hon. friend is interested, I can give him the figures. But I do not want to take up the time of the House.

Shri T. N. Singh: In the current year which is just coming to a close, may I know how many flats for Members of Parliament were to be constructed and what has been the progress so far?

Sardar Swaran Singh: We are not behind the schedule, Sir, and the figures have already been given.

Shri T. N. Singh: Is it true that the Housing Committee of the House was informed that nearly 70 flats will be constructed before the end of the financial year?

Sardar Swaran Singh: I do not say that that categorical assurance was given, but it was hoped that flats would be coming up, and they are actually coming up. We have already handed over a block of about 8 flats.

Shri Bhagwat Jha: May I know, Sir, if it is the intention of Government to keep the number of flats less than the number of MPs so that they may be forced to keep them during the off session period?

Shri Punnoose: May I know, Sir, how many applications from MPs for bungalows and flats had to be rejected?

Sardar Swaran Singh: This, Sir, is a matter of calculation. We know the number of MPs and also the number of bungalows. Every one is anxious to get a bungalow but we cannot give it to each one of them.

Mr. Deputy-Speaker: It doesn't strictly arise, I think the 'house' matter may stop at this.

CASE AGAINST FORMER DIRECTOR-GENERAL OF A.I.R.

*211. **Shri Lakshman Singh Charak:** (a) Will the Minister of Information and Broadcasting be pleased to refer to the answer to Starred Question No. 2185 asked on the 29th July, 1952, and state what further action has been taken in the case against Shri Lakshmanan, former Director-General of A.I.R. pending before Government?

(b) Has any preliminary report been submitted to Government in this connection?

The Minister of Information and Broadcasting (Dr. Keskar): (a) and (b). As the proceedings in the case have not yet concluded it is not in public interest to make known details of the case.

Shri Lakshman Singh Charak: May I know, Sir, the reason for the delay in deciding the case?

Dr. Keskar: Sir, there is a definite procedure laid down according to the Civil Service Conduct Rules by which the person in question has to be given every reasonable opportunity to defend himself. That makes delay and it cannot be helped.

Shri Dabhi: May I know, Sir, the nature of the allegations against this officer?

Dr. Keskar: This was answered two times in the House. The whole case, the nature and the date—everything was given.

Mr. Deputy-Speaker: It is there in the question itself—question 2185.

Shri T. N. Singh: Is it true that this officer has been allowed some opportunity to appear and explain his conduct before the Public Service Commission?

Dr. Keskar: I have not heard about it. If the hon. member would like, I will make inquiries.

FACTORY FOR INSULATED TELEPHONE CABLES

*212. **Sardar A. S. Saigal:** (a) Will the Minister of Production be pleased to state whether it is a fact that a factory has been constructed at Mihijum in West Bengal for the manufacture of dry core paper—insulated telephonic cables?

(b) If so, what is the out-turn of this factory?

(c) Is the entire requirement of the Country in this article being met by the production from this factory or have Government to import any quantity and if so, to what extent?

(d) Has any agreement been reached with Messrs. Standard Telephones and Cable Ltd. of Britain to build a factory?

(e) What will be the annual out-put, the annual profit and the cost of the factory?

The Minister of Production (Shri K. C. Reddy): (a) The factory is in process of being set up and is expected to be completed about the middle of this year.

(b) There is no out-turn yet, in view of the position stated in reply to part (a).

(c) The entire requirement of the country, estimated at between 1000 and 12000 miles length per annum, of the approximate value of Rupees two crores, is at present being met from imports.

(d) Yes.

(e) The factory is designed to produce 400 miles length of cable per annum. The question of profit does not arise at this stage, as the factory has not yet commenced production.

The estimated cost of the Factory is Rs. 110 lakhs.

Shri V. P. Nayar: May I know, Sir, whether the Standard Telephone Co. of Britain is to function only for purposes of construction, or are they allowed to participate in the financing of the factory?

Shri K. C. Reddy: It is only for purposes of technical assistance, Sir. They are not participating in the financing of the factory.

Shri K. K. Basu: Will the technical assistance cease as soon as the factory is constructed, or will it continue?

Shri K. C. Reddy: It will continue to be there in several ways, Sir. It will not be as if the technicians will be there working all the time in the factory. The agreement with the Standard Telephones and Cables Co. is for a period of 20 years. The technical assistance from them will be forthcoming during the entire period.

Shri K. K. Basu: May I know, Sir, whether any remuneration—in terms of commission and profit—will be given for the technical advice?

Shri K. C. Reddy: Yes, Sir. These aspects are also covered in the agreement that we have entered into with them. If the hon. Member puts a separate question, I can give the details.

Shri V. P. Nayar: May I know, Sir, the percentage of remuneration which they will get for the so called technical advice?

Shri K. C. Reddy: I have already answered that if a separate question is put I can give the details.

PENICILLIN FACTORY

*213. **Sardar A. S. Saigal:** Will the Minister of Production be pleased to state what is the capital cost incurred by Government on the Penicillin Factory and the cost of importing machinery and equipment by the U.N.I.C.E.F.?

The Minister of Production (Shri K. C. Reddy): The capital cost to be incurred by the Government of India on the Penicillin Factory is estimated at Rs. 1,29,13,400 out of which an